

Development Centre of Keltron; and

(b) if so, the details thereof and the objective in view?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. There is a preliminary proposal for the Government of India to take over the Electronic Research and Development Centre (ER&DC), an autonomous society under the Government of Kerala now managed by Kerala State Electronics Development Corporation (KELTRON). But this proposal will be pursued only with the concurrence of the State Government.

(b) This Centre which is an application-oriented Electronic R&D laboratory has been partly financed by the Central Government and has great scope for development as a National Centre for excellence in the field of process control, appropriate automation and industrial electronics which will benefit not only Kerala but the country as a whole.

#### **Regional Training Centre for IA & AD Employees**

3712. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) whether there are Regional Training Centres for Accounts and Entitlement employees of Audit & Accounts Department (C & AG) throughout the country;

(b) if so, the number of such regional training centres;

(c) whether there is one such centre for southern region at Madras;

(d) whether Government propose to scrap these regional centres and have training centres in each State with a view to help trainees ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE ( SHRI B.K. GADHVI): (a) Yes Sir, there are Regional Training Institutes for the staff of IAAD in the country.

(b) There are at present six Regional Training Institutes located at Madras, Bombay, Ranchi, Jaipur, Allahabad and Nagpur.

(c) As mentioned at (b) above there is a Regional Training Institute at Madras which caters to the training needs of officials working in the offices of the department in Tamilnadu, Karnataka and Kerala.

(d) No, Sir.

#### **Permission to Banks to Operate Non-Residents (External) and Non-Residents (Ordinary) Accounts**

3713. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) name of the urban co-operative bank which was given permission to operate non-residents (external) and non-residents (ordinary) accounts in Karnataka;

(b) the criteria for giving such permission to urban co-operative banks;

(c) the number of urban co-operative banks in Karnataka which have applied for such permission; and

(d) the number of cases rejected and the number of cases which are pending consideration?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Reserve Bank of India (RBI) has reported that Amanath Co-operative Bank Ltd., Bangalore is the only urban cooperative bank that has been permitted to open and maintain non-resident (ordinary/external) accounts.

(b) The criteria adopted by RBI for permitting an urban co-operative bank to open and maintain non-resident (ordinary/external) accounts are indicated below:

- (i) The concerned bank should have minimum working capital of Rs. 10 crores as per its last balance sheet.
- (ii) It should have earned 'A' audit classification from the Registrar of Cooperative Societies for atleast two consecutive years at the time of submission of application to Reserve Bank of India.

(c) and (d). RBI has reported that only two banks viz. Amanath Cooperative Bank Ltd., Bangalore and Shri Shiddeshwar Co-operative Bank, Bijapur had applied to RBI for the requisite licence. While the licence was granted to the former the application of the latter was rejected as it did not comply with RBI's requirements.

#### **Proposal to Introduce Rs. 500/- Denomination Note**

3714. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) the currency notes of various denominations which are at present in circulation;

(b) whether there is any proposal to introduce Rs. 500/- denomination note;

(c) if so, whether it will not lead to increase in black money and counterfeiting; and

(d) whether Government propose to reconsider the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) At present Rs. 1/-; Rs. 2/-; Rs. 5/-; Rs. 10/-; Rs. 20/-; Rs. 50/- and Rs. 100/- denomination notes are in

circulation in the country.

(b) Yes, Sir.

(c) With the growth of the economy and the consequent increase in the volume and value of currency notes required, and the fall in the real value of the rupee, it has become necessary to consider introduction of higher denomination currency notes. Government do not consider that this step would lead to increase in black money for counterfeiting.

(d) No, Sir.

#### **Loans to Educated Unemployed In Rajasthan**

3715. SHRI SHANTI DHARIWAL: Will the Minister of FINANCE be pleased to state:

(a) the details of the loans provided to the educated unemployed in Rajasthan during the last six months for self employment under the simplified rural lending programme/ scheme;

(b) the details of such loans given in Kotah Districts; and

(c) the extent to which such loans are likely to benefit the educated unemployed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Presumably, the Hon'ble Member desires the information in respect of loans sanctioned under Self employment Scheme for Educated Unemployed Youth (SEEOY). The present data reporting system of Reserve Bank of India does not yield districtwise information on the progress of this Scheme. However, in the State of Rajasthan during the financial year 1986-87, loans were sanctioned in 10,736 cases amounting to Rs. 23.99 crores against the physical target of 10,300. Information regarding the progress of the Scheme during 1987-88 have not yet been received.